**GOVERNMENT OF INDIA**
**MINISTRY OF HEALTH AND FAMILY WELFARE**
**DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA**
**STARRED QUESTION NO. 241**
**TO BE ANSWERED ON THE 17TH MARCH, 2020**
**VOLUNTARY RETIREMENT OF DOCTORS OF DR. RML HOSPITAL, DELHI**

***241. SHRI RAM NATH THAKUR:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether doctors of Dr. RML Hospital, Delhi seeking voluntary retirement (VRS) have joined private hospitals without approval of their VRS applications;

(b) if so, the details thereof;

(c) whether such conduct tantamounts to violation of service rules; and

(d) the details of the action taken in the matter?

**ANSWER**
**THE MINISTER OF HEALTH AND FAMILY WELFARE**
**(DR. HARSH VARDHAN)**

(a) to (d) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO.241* FOR 17TH MARCH, 2020**

**(a) to (d)** In the year 2018, a doctor of Dr. RML Hospital seeking voluntary retirement from service has joined private employment before getting approval of the competent authority on his application/request for voluntary retirement.

As per Rule 10 of CCS (Pension) Rules, 1972 "if a pensioner who, immediately before his retirement was a member of Central Service Group 'A' wishes to accept any commercial employment before the expiry of one year from the date of his retirement, he shall obtain the previous sanction of the Government to such acceptance by submitting an application in Form 25 provided that a Government servant who was permitted by the Government to take up a particular form of commercial employment during his leave preparatory to retirement or during refused leave shall not be required to obtain subsequent permissions for his continuance in such employment after retirement". Failure to comply with the above provision tantamounts to violation of service rules.

By taking an assignment in a private organization without prior permission of the Government, the said officer has violated the provisions of CCS (Conduct) Rules, 1964. Accordingly, the request for voluntary retirement of the said doctor was not agreed to by the competent authority and an explanation was sought from him vide this Ministry's Office Memorandum dated 02.11.2018 to explain his conduct in taking up of commercial assignment without prior permission of the Government as per Rule 10 of Central Civil Services(Pension) Rules, 1972 for which he is liable to be proceeded against. Based on the explanation submitted by the officer, his request for voluntary retirement from service is under re-consideration in this Ministry.

****